

[Shri Atal Bihari Vajpayee]

preparations and excellent arrangements made for the Conference by the Government of Yugoslavia, which contributed a great deal to its success.

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, Sir...

SHRI MALLIKARJUN (Medak): Sir, one question I would like to ask....

MR. SPEAKER: No questions. It cannot be done. We shall try to have a debate on foreign affairs.

SHRI HARI VISHNU KAMATH: No debate, Sir. I would like to ask whether all the countries represented at the Conference were genuinely non-aligned....

MR. SPEAKER: That is not relevant.

SHRI MALLIKARJUN: I want to ask....

MR. SPEAKER: This is not a debate. I have not allowed his question also.

Now we come to the Legislative Business.

CONSTITUTION (FORTY-SIXTH AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI DHANIK LAL MANDAL: Sir, I introduce the Bill.

12.57 hrs.

DELHI POLICE BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to move for leave to introduce a Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi."

Mrs. Parvathi Krishnan. You wanted to oppose.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, I rise to oppose introduction of this Bill because I consider it to be totally premature. The question of a full-fledged elected Assembly for Delhi, which has been accepted in principle, is at the moment under active consideration and discussion. In the absence of a democratically elected full-fledged Assembly, creation of a Police Commissioner as envisaged in this Bill will only add to the multiplicity of authorities, and the experience of the Emergency period—the misuse of authority during that period and the Emergency excesses—has shown how very important it is that we should have a proper democratic set-up even in relation to the police and the bureaucracy. This Bill is going to introduce a police set-up which will be outside the democratic set-up that is envisaged for Delhi. Therefore, I consider it to be totally premature. It will lead to the creation of a dual authority, the civil on

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the one hand and the Police on the other. Therefore, there will be no democratic control of elected representatives of Delhi over the Police as it should exist under a State Assembly. Therefore, apart from the functions that are there in this Bill, certain functions at present vested with the Delhi Municipal Corporation, even those functions are sought to be taken away, which means instead even into the existing democratic structure. That is why I vehemently oppose the introduction of this Bill because instead of increasing the democratic control it is going to decrease democratic control....

13.00 hrs.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I want to raise a point of order.

MR. SPEAKER: Where is a point of order in these things?

SHRI KANWAR LAL GUPTA: You kindly give me a minute....

SHRIMATI PARVATHI KRISHNAN: After I finish.

Sir, to-day the law and order situation in Delhi no doubt is a matter of grave concern and we are all very much exercised over it, but this is no solution to it. What I would beg of the Minister is: let him not introduce this Bill, but with all speed, let him bring in a comprehensive Bill to give Delhi full statehood within which the Police set up will function.

SHRI KANWAR LAL GUPTA: There is what is called the Delhi Administration Act according to which all Bills relating to Delhi must go through the Metropolitan Council.... (Interruptions) Even this Bill was also referred to the Metropolitan Council and the Metropolitan Council set up a Select Committee....

MR. SPEAKER: What is your point of order? Under the garb of a point

of order, you want to make a speech. There is no point of order.

SHRI KANWAR LAL GUPTA: My submission is that the report of the Select Committee of the Delhi Metropolitan Council is with the Government and this Bill is different from what has been suggested there by the Delhi Administration.

MR. SPEAKER: It is not a point of order. How a thing should be done one way or the other is not a point of order.

SHRI KANWAR LAL GUPTA: My submission is, the report of the Delhi Administration....

MR. SPEAKER: Please, it is not a point of order.

Now, the question is:

"That leave be granted to introduce a Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi."

The motion was adopted.

SHRI DHANIK LAL MANDAL: I introduce the Bill.

श्री उपसैन (दरभिय) : इस समय बीच का अवकाश होता है, 1 बज गया है ।

MR. SPEAKER: Now, shall we sit for five minutes more and finish these things so that the afternoon is completely left for the discussion of the Shah Commission reports?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Now, Mr. Dhanik Lal Mandal—Item 11.

PROF. P. G. MAVALANKAR: Sir, he is supposed to do a hat-trick to-day.